

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Diary No. 20174/2025

SATURN VENTURES AND ADVISORS PVT. APPELLANT(S)
LTD. ETC.

VERSUS

S. GOPALAKRISHNAN RESPONDENT(S)

O R D E R

This appeal is barred by time as it is not permissible for this Court to extend the limitation prescribed under Section 62 of the Insolvency and Bankruptcy Code, 2016, even by one day.

The appeal is, accordingly, dismissed on this short ground.

.....J.
(SANJAY KUMAR)

.....J.
(SATISH CHANDRA SHARMA)

NEW DELHI;
AUGUST 18, 2025.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL Diary No. 20174/2025

[Arising out of impugned final judgment and order dated 13-02-2025 in CAAT(I) Nos. 645/2024 and 839/2024 passed by the National Company Law Appellate Tribunal at New Delhi]

SATURN VENTURES AND ADVISORS PVT. APPELLANT(S)
LTD. ETC.

VERSUS

S. GOPALAKRISHNAN RESPONDENT(S)

(IA No. 192681/2025 - CONDONATION OF DELAY IN FILING and IA No. 192682/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 18-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :

Mr. Ritin Rai, Sr. Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Mr. P.S. Sudheer, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

The appeal is dismissed on the ground of delay, in terms of the signed order.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)

(signed order is placed on the file)